

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 2**  
**(IB)-244(PB)/2019**

**IN THE MATTER OF:**

Stressed Asset Stabilization Fund (SASF) .... Applicant/petitioner  
Vs.  
Jain Studio .... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 31.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Petitioner/Applicant: Ms. Anju Bhushan Gupta & Ms. Apoorva Gulati, Advs.  
For the respondent

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 13.02.2019.

Process dasti.

List the matter on 13<sup>th</sup> February, 2019.

Sd/-

(M. M. KUMAR)  
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)